

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**SPECIAL BENCH**

ITEM No. 124  
**(IB)-23(PB)/2020**

**IN THE MATTER OF:**

Mr. Akshma Datt Sharma & anr. .... Applicant/petitioners  
v.  
Orris Infrastructure Pvt Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 05.04.2021**

**Coram:**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYSTHA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the applicant:- Mr Rakesh Kumar, Ms Preeti Kashyap, Mr Ankit Sharma, Advs.  
For the respondent Ms. Ranjana Roy Gawai, Adv., Mr. Pervinder, Adv., Mr. Vineet Kumar, Adv.

**ORDER**

Ms. Ranjana Roy Gawai, learned counsel for the corporate debtor accepts notice, undertakes to file reply within two weeks with copy in advance to the counsel for the applicant.

Rejoinder, if any, be filed within one week thereafter with a copy in advance to the counsel opposite.

List on 03.05.2021.

- sd -

**(SUMITA PURKAYSTHA)**  
**MEMBER (TECHNICAL)**

- sd -

**(Dr. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**